

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6406 of 2021

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1. Aisa Khatun
 2. Jarina Khatoon
 3. Amana Khatoon @ Amna Khatoon
 4. Abda Khatun @ Abada Khatun
 5. Razia Begum
 6. Jamila Khatoon

.... Petitioners
Versus

The State of Jharkhand

....Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mrs. Shamma Parveen, Advocate
For the State : Mr. Subodh Kr. Dubey, Addl.P.P

Order No.02 Dated- 08.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with Birni P.S. Case No.57 of 2017 instituted under Sections 467, 468, 471, 420, 406, 34 of the Indian Penal Code, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submitted that the allegation against the petitioners is that the petitioners have taken 'Widow Pension' by resorting to forgery and cheating though they are not entitled for the same since the husband of the petitioners are alive. It is submitted that the allegation against the petitioners is false. It is next submitted that the co-accused persons have manipulated the petitioners and the co-accused Mukhiya of the village has forcibly took the signatures and thumb impressions of the petitioners for 'Widow Pension'. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case and undertake to deposit Rs.50,000/- (Rupees fifty thousand) each with the Block Development Officer-cum-Circle Officer, (Birni), Giridih subject to final decision of this case. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court within six weeks from today and in the event of their arrest or surrendering, the petitioners will be enlarged on bail on showing proof of depositing Rs.50,000/- each with the Block Development Officer-cum-Circle Officer, (Birni), Giridih without prejudice to their defence in this case and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned J.M., Giridih in connection with Birni P.S. Case No.57 of 2017 **with the condition that they will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioners deposit Rs.50,000/- each with the Block Development Officer-cum-Circle Officer, (Birni), Giridih , learned court below will pass an appropriate order regarding the same at the time of conclusion of trial.

(Anil Kumar Choudhary, J.)